

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 24.06.2010

The Meeting No. 13/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 24.06.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A. Lal, Director	R.O, TC, Noida
3.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 13/84-ALC3/2010 **MEETING DATE** : 24.06.2010

Case No.:10/13/84-ALC3/2010	Party Name:ULTRA NONWOVEN	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Approved
HQ File :01/84/050/00091/AM11/	RLA File :03/95/040/00817/AM10/	Lic.No/Date:0310568389 07.04.2010	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the			

meeting and decided to allow 5% wastage on both the import item as per the details given below:-

1

Export item	Quantity	Import Item	Qty. allowed
PP Spun Bonded Non Woven Fabric.	48.000 MT	Polypropylene Granules	50.400 MT

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/13/84-ALC3/2010

Party Name: SUPER TANNERY LIMITED,

Meet No/Date: 13/84-ALC3/2010
24.06.2010

Status:
Approved

HQ File :01/84/050/00090/AM11/

RLA File :06/24/040/00007/AM11/

Lic.No/Date:0610017763
23.04.2010

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Decision : The Committee considered the case as per agenda and allowed the import quantity as per SION G-10 except additive which may be allowed within the overall quantity of catalyst allowed in SION.

Item No. 30 of import allowed as relevant on net to net basis with accountability clause. Item No.31 allowed on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:11/13/84-ALC3/2010	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Approved
	HQ File :01/84/050/00092/AM11/	RLA File :35/24/040/00001/AM11/	Lic.No/Date:3510030163 12.05.2010	
	<p>Decision : The Committee considered the case as per agenda and decided that R.A. may take a decision in this case on repeat basis as per earlier Norms Committee decision taken on similar item. This will be valid to for one year. This case may be withdrawn from agenda.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:1/13/84-ALC3/2010	Party Name:VARDHMAN TEXTILES LTD.	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Approved
	HQ File :01/84/050/00082/AM11/	RLA File :30/24/040/00012/AM11/	Lic.No/Date:3010067477 11.06.2010	

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and decided to allow the import item as per the details given below:-

Export item	Import Item	Qty. allowed
Cotton/Nylon Blended Yarn (containing Cotton content 85000 Kgs. and Nylon content 15000 Kgs.) packed on 53000 Nos. of Paper Cones.	1) Raw Cotton	1) 95625 Kgs. (with 12.5% wastage).
	2) Nylon Staple Fibre	2) 15450 (with 3% wastage).
	3) Paper Cones	3) net to net basis with accountability clause.
	4) HSD	4) As per General Note for Fuel.

The GSM should match in import and export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/13/84-ALC3/2010	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Approved
HQ File :01/84/050/00083/AM11/	RLA File :35/24/040/00016/AM11/	Lic.No/Date:3510030563 11.06.2010	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detailed below: -

Export item	Export Qty.	Import item	Qty. allowed
Industrial Workwear Winter Pant Woven Garments made out of 50% Cotton and 50% Polyester blended Dyed abrics (380 GSM).	2622 Kgs.	1) Raw Cotton 2) Polyester Staple Fibre 1 to 3 Denier. 3) Disperse Dyes 4) Polyvinyl Alcohol 5) Furnace Oil	1) 1652 Kgs. (as applied for). 2) 1588 Kgs. (as applied for). 3) 19.67 Kgs. (with 1½% of polyester content in export item). 4) 52 Kgs. (as applied for). 5) As per General Note for Fuel.

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:3/13/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Deferred
	HQ File :01/84/050/00084/AM11/	RLA File :05/24/040/00096/AM11/	Lic.No/Date:0510266013 14.06.2010	Defer Date: 22.07.2010
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.			

7	Case No.:4/13/84-ALC3/2010	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Deferred
	HQ File :01/84/050/00085/AM11/	RLA File :05/24/040/00097/AM11/	Lic.No/Date:0510266015 14.06.2010	Defer Date: 22.07.2010
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.			

8	Case No.:5/13/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Deferred
	HQ File :01/84/050/00086/AM11/	RLA File :05/24/040/00078/AM11/	Lic.No/Date:0510266028 14.06.2010	Defer Date: 22.07.2010
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.			

9	Case No.:6/13/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Deferred
	HQ File :01/84/050/00087/AM11/	RLA File :05/24/040/00081/AM11/	Lic.No/Date:0510266029 14.06.2010	Defer Date: 22.07.2010
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2009.			

10	Case No.:7/13/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Deferred
	HQ File :01/84/050/00088/AM11/	RLA File :05/24/040/00088/AM11/	Lic.No/Date:0510266030 14.06.2010	Defer Date: 22.07.2010
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 22.07.2010.			

	Case No.:8/13/84-ALC3/2010	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Approved
	HQ File :01/84/050/00089/AM11/	RLA File :05/24/040/00101/AM11/	Lic.No/Date:0510266097 15.06.2010	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization as detailed below: -			

11	Export Product	Import Item	Qty. allowed.
	Girls Dress made of 100% Cotton Corduroy Dyed Fabric, GSM-140 +/-10% (Style No. 730437)	100% Cotton Corduroy Dyed Fabric, GSM-140 +/-10% (Style No. 730437)	17160.000 Sq mtrs.
The GSM should match in both import & export.			
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

12	Case No.:12/13/84-ALC3/2010	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,		Meet No/Date:13/84-ALC3/2010 24.06.2010	Status : Approved
	HQ File :01/84/050/00093/AM11/	RLA File :10/24/040/00004/AM11/		Lic.No/Date:1010039097 17.06.2010	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to allow 1% wastage on the import item as per the details given below:-				
	Export item	Quantity	Import Item	Qty. allowed	
	Latex Tufted Coir Mats (stenciled) 15 mm thickness.	73529.410 Sq. Mtrs.	Latex Tufted Coir Mats (Plain) 15 mm thickness.	74264 Sq. Mtrs.	
Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

13	Case No.:13/13/84-ALC3/2010	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:13/84-ALC3/2010 24.06.2010	Status: Approved								
	HQ File :01/84/050/00094/AM11/	RLA File :35/24/040/00005/AM11/	Lic.No/Date:3510030646 17.06.2010									
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and decided to allow 2% wastage on both the import item as per the details given below:-											
	<table><tr><td>Export item</td><td>Quantity</td><td>Import Item</td><td>Qty. allowed</td></tr><tr><td>100% Viscose Grey Knitted Fabrics made out of Viscose Spun Yarn of counts 40S & below.</td><td>108000 Kgs.</td><td>100% Viscose Yarn of counts 40S & below</td><td>110160 Kgs.</td></tr></table>				Export item	Quantity	Import Item	Qty. allowed	100% Viscose Grey Knitted Fabrics made out of Viscose Spun Yarn of counts 40S & below.	108000 Kgs.	100% Viscose Yarn of counts 40S & below	110160 Kgs.
	Export item	Quantity	Import Item	Qty. allowed								
100% Viscose Grey Knitted Fabrics made out of Viscose Spun Yarn of counts 40S & below.	108000 Kgs.	100% Viscose Yarn of counts 40S & below	110160 Kgs.									
The GSM should match in import and export item. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.												

Manually generated agenda cases

Case No.121	M/s. Loyal Textiles Mills Ltd., Kovilpatti.
NC 13/11 dt. 24.06.2010	F.No. 01/84/50/009/AM-10/DES-V
Re-fixation of input output norms against Advance Authorisation No.3510026302 dated 8.4.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per report of NC team, who visited the unit of applicant firm as detailed below: -

Export item	Import item	Qty. allowed
(1) Mill made Industrial Work wear woven Garments made out of cotton (98%)/ carbon (2%) blended fabrics (260 GSM) and 100% cotton dyed fabrics (125 GSM) with flame resistant finish – 100000 Nos.	1) Carbon fibre. 2) Vat Dyes. 3) Silastal.	1) With 10% wastage. 2) @ 1.5% cotton fabric in export product. 3) 19 gram per Kg. of

	4) Silastan. 5) FR Thread. 6) 3 M thinsulate (Poly-wading Lining Material). 7) Furnace Oil.	fabric in export product. 4) 2 gram per Kg. of fabric in export product. 5) Net to net with accountability. 6) Net to net with accountability clause alongwith relevant width & GSM. 7) As per General Note for Fuel.
2) (i) Summer Pant – 25000 Nos. (ii) Summer Jacket - 25000 Nos.	Vat Dyes	@ 1.5% cotton fabric in export product.
3) (i) Winter Pant – 25000 Nos. (ii) Winter Jacket - 25000 Nos.	Flacovan	@ 400 gram per Kg. of fabric in export product.
4) Net content of Fabrics – 94468.75 Kgs. Net content of cotton – 92973.75 Kgs. Net content of carbon – 1495 Kgs. Net content of FR thread – 1,35,00,000 Mtrs. Net content of 3 m thinsulate – 82,500 mtrs.	Ukadan	@ 47 gram per Kg. of fabric in export product.

Dyes and Chemicals mentioned in items of import at S.No.5 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The GSM of the fabric of import and export shall match.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.122	M/s. Alok Industries Ltd., Mumbai.
NC 13/11 dt. 24.06.2010	F.No. 01/84/50/103/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No.0310535945	

dated 31.8.2009.

Decision: The Committee considered the case as per agenda and alongwith other relevant papers and heard Shri A.R. Chambal, C.M. and Shri Dharmendra Kumar Singh, Consultant an authorized representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith relevant papers but Committee could not get satisfied with the justification for seeking higher wastage stage-wise in spite of their having very modern plant and machinery in this case. The Committee decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the units of the applicant firm for studying the manufacturing process and submit its report to the Committee for taking final view in this case. Hence, the case stands deferred for re-listing on 29.07.2010. In the meanwhile, the firm is advised to segregate the quantity of Grey Yarn and Dyes Yarn etc. in the export and export items.

Firm may be informed accordingly.

Case No.123	M/s. J.D. Jones & Co. Pvt. Ltd., Kolkata.
NC 13/11 dt. 24.06.2010	F.No. 01/84/162/387/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No.0210130835 dated 26.8.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item in this case has already been approved by the NC in its Meeting No.41/AM09 dated 8.1.2009. Therefore, Committee decided to withdraw this case from agenda and to advise R.A to decide on repeat basis (within one year case).

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.124	M/s. Chandramukhi Impex Pvt. Ltd., Kolkata.
NC 13/11 dt. 24.06.2010	F.No. 01/84/50/196/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No.0210134986 dated 9.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link up the sample received in this from the firm wherein input output norms have been fixed by NC and defer the case for re-listing on 29.07.2010.

Case No.125	M/s. Bombay Rayon Fashions Ltd., Mumbai.
NC 13/11 dt. 24.06.2010	F.NO.1/84/50/140/AM-10/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310540102 dt. 01.10.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 29.07.2010.

Case No.126	M/s. Bombay Rayon Fashions Ltd., Mumbai.
NC 13/11 dt. 24.06.2010	F.NO.1/84/50/227/AM-10/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310546876 dt. 20.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 29.07.2010.
